

**DELHI MOTOR VEHICLES (SIXTH AMENDMENT) RULES**

**परिवहन तथा नौवहन में त्रासयमें उप-मंत्री (बी भक्त दर्शन) :** अध्यक्ष महोदय, मैं निम्न-लिखित पत्र पुनः सभा-पटल पर रखता हूँ :

मोटर गाड़ी अधिनियम, 1939 को धारा 133 की उपधारा (3) के अन्तर्गत दिल्ली मोटर गाड़ी (छठा संशोधन) नियम, 1967 की एक प्रति, जो दिनांक 7 मार्च, 1962 के दिल्ली राजपत्र में अधिसूचना संख्या एफ० 19(18) / 64-67/ टी० पी० टी० में प्रकाशित हुए थे ।

[Placed in Library, See No. LT-1285/68].

**COTTON TEXTILES (CONTROL) SECOND AMENDMENT ORDER**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI):** I beg to lay on the Table a copy of the Cotton Textiles (Control) Second Amendment Order, 1968, published in Notification No. S.O. 2463 in Gazette of India dated the 13th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-1742/68].

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th August, 1968, agreed without any amendment to the Inter State Water Disputes (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 1st August, 1968."
- (ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 13th August, 1968, adopted the following motion in regard to the Joint Committee of the Houses on the

**Government (Liability in Tort) Bill, 1967:—**

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee of the Houses on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhzari and resolves that Shri Chakrapani Shukla, Member of the Rajya Sabha, be appointed to the said Joint Committee."

**PRESIDENT'S ASSENT TO BILL**

**SECRETARY:** Sir, I also lay on the Table the Press and Registration of Books (Amendment) Bill, 1968 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 9th August, 1968.

12-36 Hrs.

**BUSINESS OF THE HOUSE**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (Dr. RAM SUBHAG SINGH):** Sir, Government Business in this House during the week commencing 19th August, 1968, will consist of:

1. Consideration of any part-discussed item carried over from today's order paper.
2. Discussion and voting on the Supplementary Demands for Grants (Railways) for 1968-69 and Demands for Excess Grants (Railways) for 1965-66.
3. Consideration and passing of the Gold (Control) Bill, 1968, as reported by Joint Committee.
4. General Discussion on the Bihar Budget for 1968-69 and discussion and voting of the Demands for Grants relating thereto.